

HARYANA VIDHAN SABHA

Bill No. 15—HLA of 2026

THE HARYANA VILLAGE COMMON LANDS (REGULATION) AMENDMENT BILL, 2026

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BILL

further to amend the Haryana Village Common Lands (Regulation) Act, 1961.

Be it enacted by the Legislature of the State of Haryana in the Seventy-seventh Year of the Republic of India as follows: -

1. (1) This Act may be called the Haryana Village Common Lands (Regulation) Amendment Act, 2026. Short title and commencement.

(2) It shall be deemed to have come into force with effect from the 3rd July, 2026.

2. In sub-section (1A) of section 5A of the Haryana Village Common Lands (Regulation) Act, 1961, for the words and sign “Director, Development and Panchayats Department”, the words “Deputy Commissioner concerned” shall be substituted. Amendment of section 5A of Punjab Act 18 of 1961.

3. (1) The Haryana Village Common Lands (Regulation) Amendment Ordinance, 2026 (Haryana Ordinance No. 4 of 2026) is hereby repealed. Repeal and savings.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

STATEMENT OF OBJECTS AND REASONS

Under the existing provisions, the Director, Development and Panchayats is empowered to accord approval to Gram Panchayats for the sale of lands in shamilat deh to applicants who had constructed their houses on Shamilat land on or before 31st March, 2004. A large number of applications are currently pending at various levels and are awaiting approval. In order to expedite the process of granting such approvals and providing timely relief to the eligible applicants, it is considered necessary to vest the power of granting approval in the Deputy Commissioner concerned. This decentralization of authority is expected to facilitate quicker decision-making and reduce the backlog of pending cases.

Hence this Bill.

KRISHAN LAL PANWAR
Development and Panchayats Minister, Haryana

Chandigarh :
The 26th August, 2026.

Dr. Virender Kumar Dahiya, IAS.
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 26th August, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE

EXTRACT FROM THE HARYANA VILLAGE COMMON LANDS (REGULATION) ACT, 1961

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5A. (1) A panchayat may gift, sell, exchange or lease the land in shamilat deh vested in it under this Act to such persons including members of Scheduled Castes and Backward Classes on such terms and conditions as may be prescribed:

“(1A) Notwithstanding anything contained in sub-section (1), a Panchayat may, with the prior approval of the Director, Development and Panchayats Department, transfer its non-cultivable land in shamilat deh by sale to the inhabitant of the village who has constructed on or before the 31st March, 2004, a house or part thereof alongwith open space upto twenty-five percent of the constructed area, both put together not exceeding five hundred square yards and not causing any obstruction to traffic and other public utilities and also not a land reserved for pond or any other water body or revenue rasta entered as such in revenue record, at such rate, as may be prescribed.”.

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